

the formation of village level committees for operation and maintenance of hand pumps and stand posts.

#### Report on Power Situation

2312. JUSTICE GUMAN MAL LODHA :  
SHRI NAWAL KISHORE RAI :

Will the PRIME MINISTER be pleased to state :

(a) whether any study has been conducted recently by the Tata Energy Research Institute and Candian Energy Reasearch Institute regarding existing power system in the country;

(b) if so, whether it has been mentioned in their study report that 6.29% power can be saved in the year 1996-97 itself by improving power system;

(c) the reaction of the Government thereto; and

(d) the effective measures taken by the Government in this reagard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Yes, Sir.

(c) and (d). Systems improvement of the power sector is a continuing process. A number of schemes/programmes have been taken up inter-alias on Overhaul and Maintenance (O&M) of boilers, optimal operation of regional grids, increasing Plant Load Factor (PLF), Renovation and Modernisation (R&M) of thermal power stations, uprating of Hydel projects, Installation of amorphous Core distribution transformers, LT Switched Capacitors, efficient energy meters, Load Management, rectification of agricultural pumpsets, energy audit of theremal power stations and transmission and distribution system etc.

[Translation]

#### Reply to Petitioners

2322. SHRI RAM TAHAL CHOUDHARY :  
SHRI KASHI RAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether a reply of the petitions are supposed to be sent to every petitioner as per the rules of the Government;

(b) if so, the number of cases in which the said rules have not been followed during the 1st three months in the Personnel Ministry; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN) : (a) The relevant instructions relating to treatment of represent ations/petitions from

Government servants on service matters, as contained in the Ministry of Home Affairs OM No. 25/34/68-Estt. (A) dated 20th December, 1968 are enclosed as stement-I and statement-II.

(b) and (c). Representations/Petitions received in the Ministry of Personnel, Public Grievances and Pensions on different subjects are disposed off at various levels. Information in this regard is not centrally monitored.

#### STATEMENT-I

Office Memorandum

Subject:- Representations from Government servants on service matters - Treatment of.

The undersigned is directed to refer to the Ministry of Home Affairs Office Memorandum No. 113/52-Ests. dated the 30th April, 1952 on the subject mentioned above (copy enclosed for ready reference). It has been brought to the notice of the Ministry of Home Affairs that undue delay occurs very often in the disposal of representations from Government service rights or conditions which causes hardship to the individuals concerned.

2. The representations from Government servants on service matters may be broadly classified as follows:-

- (1) Representations/complaints regarding non-payment of Salary/allowances or other dues;
- (2) Representations on other sarvice matters;
- (3) Representations against the orders of the immediate superior authority; and
- (4) Appeals and petitions under statutory rules and orders (e.g. Classification, Control and Appeal Rules and the petition Instructions).

3. In regard to representations of the type mentioned at (1) and (2) above, if the individual has not received a reply thereto within a month of its submission, he could address, or ask for an interview with the next higher officer for redress of his grievances. Such superior officer should immediately send for the papers and take such action as may be called for, without delay.

4. Représentations of the type mentioned at (3) above, would be made generally only in cases where there is no provision under the statutory rules or orders for making appeals or petitions. Such representations also should be dealt with as expeditiously as possible. The provisions of the preceeding paragraph would apply to such representations also, but not to later representations made by the same Government servant on the same subject after his earlier representation has been disposed off appropriately.

5. In regard to the representations of the type mentioned at (4) above, although the relevant rules, or orders do not prescribe a time limit for disposing of appeals and petitions by the competent authority, it